

FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF STARKENN SPORTS PRIVATE LIMITED

PARTICULARS		
1	Name of corporate debtor	STARKENN SPORTS PRIVATE LIMITED
2	Date of incorporation of corporate debtor	06 February, 2014
3	Authority under which corporate debtor is incorporated / registered	REGISTRAR OF COMPANIES, PUNE
4	Corporate Identity No. / Limited Liability Identification No. Of Corporate Debtor	CIN:- U52100PN2014PTC150502
5	Address of the registered office and principal office (if any) of corporate debtor	REGISTERED OFFICE AS PER ROC COMPANY MASTER DATA :- Bungalow-B22, Pinnacle Ridge SN.33/36 Kondhwa Kd Pune- 411048 MH
6	Insolvency commencement date in respect of corporate debtor	24.12.2019
7	Estimated date of closure of insolvency resolution process	20.06.2020
8	Name and registration number of the insolvency professional acting as interim resolution professional	UDAYKUMAR BHASKAR BHAT REG. NO: IBBI/IPA-001/IP/P-01425/2018-19/12234
9	Address and e-mail of the interim resolution professional, as registered with the Board	Address: B-304, Goldville, Aundh-Ravet Road, Dange Chowk, Thergaon, Pune-411033 E- mail: udaybhat2805@gmail.com
10	Address and e-mail to be used for correspondence with the interim resolution professional	Address: B-304, Goldville, Aundh-Ravet Road, Dange Chowk, Thergaon, Pune-411033 E- mail: irp.starkennn@gmail.com
11	Last date for submission of claims	06.01.2020
12	Classes of creditors, if any, under clause (b) of sub-section (6a) of section 21, ascertained by the interim resolution professional	Not Applicable as per information available with IRP till date
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14	(a) Relevant Forms, and (b) Details of authorized representative are available at:	Web Link: https://ibbi.gov.in/downloadform.html Not Applicable as per information available with IRP till date

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of Corporate Insolvency Resolution Process of Corporate Debtor namely **STARKENN SPORTS PRIVATE LIMITED** on 19.12.2019.

All the creditors of **STARKENN PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before 06.01.2020 to the Interim Resolution Professional at the address mentioned against entry No. 10 above.

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INSOLVENCY PROFESSIONAL
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9766625928

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

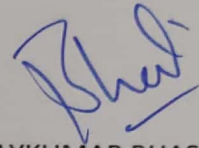
A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class in Form CA - **Not Applicable as per information available with IRP till date**

Submission of false or misleading proofs of claim shall attract penalties.

Date: 24.12.2019

Place: PUNE

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UDAYKUMAR BHASKAR BHAT

Interim Resolution Professional

In the matter of STARKENN SPORTS PRIVATE LIMITED

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